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FORM NO. 4

970/04

O.A.NO.

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Notes of the Registry

Order of the Tribunal

20.9.2005

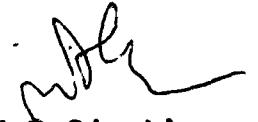
None is present for the applicant.

Shri P. Shankaran for the respondents.

The learned counsel for the applicant has submitted that the relief claimed by the applicant for pre-rata pension and other retiral benefits has been granted by the respondents vide order dated 29.8.2005, issued by the Ministry of Defence. He has produced a copy of the aforesaid order dated 29.8.2005, which is taken on record. He has, therefore, submitted that the present OA has become infructuous and be disposed of accordingly.

We have considered the matter and in the light of the order issued by the Ministry of Defence dated 29.8.05 we find that the relief claimed by the applicant has already been granted by the Govt. of India. Hence this OA has become infructuous and is accordingly disposed of. No costs.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman